

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 1673 of 2017

Shyamal Munda Appellant
Versus
The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Tejo Mistry, Advocate
For the Respondent : Mrs. Vandana Bharti, A.P.P.

7/08.09.2021 I. A. No. 2766 of 2021:

Heard Mr. Tejo Mistry, learned counsel for the appellant and Mrs. Vandana Bharti learned A.P.P. for the State.

The appellant has renewed his prayer for bail during the pendency of this appeal primarily on the ground that the appellant has completed more than half of the sentence imposed upon him.

The appellant has been convicted for the offence under Section 304 Part I of I.P.C. and sentenced to undergo R.I. for 10 years with a fine of Rs. 2,000/-.

The prayer for bail of the appellant was earlier rejected once in I.A. No. 7839 of 2017 vide order dated 20.02.2018. Again the appellant had renewed his prayer for bail in I. A. No. 6129 of 2020 and the same was dismissed as being not pressed.

The appellant is in custody since 16.04.2014.

Regard being had to the fact that he has completed almost seven and half years in custody, during the pendency of this appeal, the appellant above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge XI, East Singhbhum, Jamshedpur in connection with S. T. No. 304 of 2014 arising out of Potka P. S. Case No. 18 of 2014 corresponding to G. R. No. 1263 of 2014.

I.A. No. 2766 of 2021 stands allowed and disposed of.

(Rongon Mukhopadhyay, J)

(Rajesh Kumar, J.)